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O.A. No.117/2012

ORDER DATED 22nd OF FEBRUARY, 2012

Laxmidhar Bhoi..... Applicant
Vrs.
Union of India & Others Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, ADMINISTRATIVE MEMBER
&
HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER

Heard Sri A.R. Panigrahi, Ld. Counsel appearing for the applicant, Sri U.B. Mohapatra, Ld. SSC for the Union of India and Sri G.C. Nayak, Ld. Govt. Advocate for State of Orissa on whom copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following prayer:-

“(a) To direct the Respondents -1 to 4 to re-determine the seniority and pay pension on the basis of year of allotment as 1991 and thereby disburse the dues to the applicant as has been done vide order dt. 08.06.2010 (Annexure-A/4) in respect of similarly placed persons and further be pleased to pass such other order/orders as may be deemed just and proper.”

3. During the course of hearing it was brought to our notice that representation dated 11.05.2011 vide Annexure-A/5 to Respondent No.3 is pending for orders/decision. In view of this, Sri Panigrahi, prays that the applicant's grievance shall be redressed if Respondent No.3 is directed to consider and dispose of the pending representation within a specific time frame.

4. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case,



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Respondent No.3 is hereby directed to consider and dispose of the pending representation vide Annexure-A/5 with a reasoned order as per Rules within a period of 60(sixty) days from the date of receipt of copy of this order.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copy of this order along with paper books to Respondent No.3 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.


JUDL. MEMBER


ADMIN. MEMBER

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